

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

Appeal No. 81/2025

**IN THE MATTER OF:-**

SUNSHINE DYEING PRIVATE LIMITED

... APPLICANT

VERSUS

Punjab Pollution Control Board &amp; Ors.

... RESPONDENTS

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Through

**[ANANT SANGAL]**

Advocate for the PPCB [R-1]

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Bengali Market, New Delhi-110001Email ID:- [a.anantsangal.a@gmail.com](mailto:a.anantsangal.a@gmail.com)

Mobile No. +91 9911453576

Place:- Delhi

Dated:- 20.03.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
NEW DELHI**

Appeal No. 81 of 2025

**(IA No. 832 of 2025)**

Sunshine Dyeing Private Limited

.....Appellant

V/s

Punjab Pollution Control Board & Ors.

.....Respondent(s)

Short Reply by way of affidavit of Rantej Sharma, Environmental Engineer, Regional Office-1, Punjab Pollution Control Board Ludhiana on behalf of Respondent No. 1, Punjab Pollution Control Board, Punjab in compliance to order dated 24.12.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

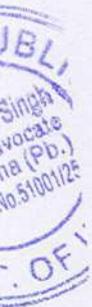
**Respectfully showeth**

- 1) That the deponent namely Er. Rantej Sharma is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Regional Office-1 of the Board at Ludhiana. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board i.e. respondent no.1.



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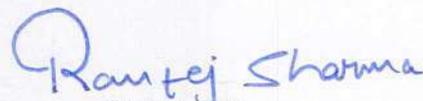
- 2) That briefly submitted, the appellant the M/s Sunshine Dyeing Private Limited, Ludhiana has filed an appeal under Section 16 (C) and 18 (1) of the National Green Tribunal Act, 2010 thereby challenging the direction issued by the respondent Punjab Pollution Control Board to the appellant u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 5149 dated 28.10.2025 which according to the appellant mandates a particular method of treating industrial waste and imposes specific condition for effluent or emission standards which are stated to be arbitrary, expensive, impractical and not scientifically sound.
- 3) That there is a delay of 25 days in filing the appeal, hence, I.A. No. 832/2025 has been filed by the appellant seeking condonation of delay. Appellant has also filed I.A. No. 833/2025 seeking interim relief.
- 4) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 24.12.2024 thereby issuing notice in I.A. No. 832/2025 and I.A. No. 833/2025 to the respondents. Appellant was directed to serve the respondents and file affidavit of service at least one week before the next date of hearing. The Hon'ble Tribunal has issued further directions vide order dated 24.12.2025 to the effect that in the meanwhile, no coercive steps in pursuant to the impugned order will be taken subject to compliance of environmental norms and clearance conditions.
- 5) That IA no. 832 of 2025 has been filed by the appellant for seeking condonation of delay. It is mentioned in the IA that the delay in filing the Appeal was neither intentional nor due to any gross negligence on the part of the applicant. The applicant / appellant is a standalone MSME unit facing significant technical and financial distress due to the respondent's arbitrary mandate to install Zero Liquid Discharge (ZLD) technology. It is further mentioned in the IA that the appellant was under pressure to arrange for the Bank Guarantee demanded by the respondent and the management had to travel multiple time from Ludhiana to New Delhi to consult the specialized environmental counsel for draft of appeal and interim application and these reasons had prevented the applicant from filing the appeal in time.



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- 6) That according to the provisions of Section 16 (c) of the National Green Tribunal Act, 2010 any person aggrieved by directions issued, on or after the commencement of the National Green Tribunal Act, 2010, by a Board, under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) may, within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him, prefer an appeal to the Tribunal, provided that the Tribunal may, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the said period, allow it to be filed under this section within a further period not exceeding sixty days.
- 7) That it is relevant to mention here that Industrial Area-A Dyers Association has already filed Original Application no. 284 of 2025 before this Hon'ble Tribunal on the same ground which have been mentioned in the above-mentioned appeal case. The applicant / appellant is a member of Industrial Area-A Dyers Association, Ludhiana and as such no separate cause of action has accrued to the applicant / appellant to file the above-mentioned appeal before this Hon'ble Tribunal seeking the same relief.
- 8) That in reply to the interim application bearing no. 832 of 2025, it is submitted that the applicant has not explained the reasons which may be considered as sufficient cause that prevented the appellant for filing the above-mentioned appeal and the application in time before this Hon'ble Tribunal. Hence, the IA no. 832 of 2025 is liable to dismissed.
- 9) That the deponent may kindly be allowed to place on record the present reply to IA no. 832 of 2025 in compliance to order dated 24.12.2025.

  
Deponent

Date: 08/01/2026

Place: LUDHIANA

(Er. Rantej Sharma)  
Environmental Engineer  
Punjab Pollution Control Board,  
Regional Office-1, Ludhiana



**Verification**

Verified that the contents of Para No. 1 to 7 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 8 is prayer. No part of the above short reply is false and nothing material has been concealed therein.

Deponent

*Rantej Sharma*

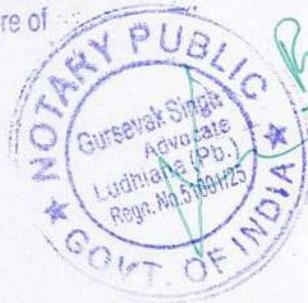
(Er. Rantej Sharma)

Environmental Engineer  
Punjab Pollution Control Board,  
Regional Office-1, Ludhiana

Date: *08/01/2026*

Place: *LUDHIANA*

Verified that the affidavit Has been read over,  
explained to the deponent / executant who  
understand Correctly to understand the same at  
the time making above there of



*R/124*  
*8/1/26*

ATTESTED AS IDENTIFIED

08 JAN 2026

NOTARY PUBLIC  
LUDHIANA (PB.)

08 JAN 2026

